

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA
STARRED QUESTION No. *392

TO BE ANSWERED ON 29th MARCH, 2017

DEVELOPMENT OF CITIES

No. *392 SHRI C. MAHENDRAN:

Will the Minister of Urban Development be pleased to state:

- (a) whether the Government proposes more connectivity across cities and the surrounding rural areas and if so, the details thereof;
- (b) whether the Government has developed any successful model for the purpose and if so, the details thereof; and
- (c) whether the States are providing legislative, institutional and financial support for better urban management and if so, the details thereof?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKAIAH NAIDU)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. *392 FOR ANSWER ON 29TH MARCH, 2017 REGARDING "DEVELOPMENT OF CITIES"

(a)& (b) : Urban transport, inter-twined with Urban Development, is a State subject. The initiatives/steps including planning and execution of urban transport systems/facilities are, as such, taken up by the States/Union Territories/Urban Local bodies. As per the National Urban Transport Policy (NUTP), the Central Government encourages all proven technologies for public transport. Various modes of urban transport in States/Cities are supported by the Government under different schemes.

Further, Ministry of Road Transport and Highways, Ministry of Rural Development, Ministry of Civil Aviation and Ministry of Railways implement schemes related to connectivity under their various schemes/projects for example, National Highways, Pradhan Mantri Gram Sadak Yojana (PMGSY), Regional Connectivity Scheme (RCS)- UDAN (Ude Desh Ka Aam Nagrik) and Railways.

(c) Since, Urban Development is a State subject, the matters related to Urban Management are addressed by the respective States. They have their own mechanisms for providing legislative, institutional and financial support for better urban management. Ministry of Urban Development has been advising and encouraging States to implement the 74th Constitutional Amendment Act in letter and spirit so that there is proper devolution of powers vis-à-vis, functions, functionaries and funds.
